

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-105/2001/10823 /A

From :- Shri Chatra Bhukhan Gogoi,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aminur Rahman,
Special Judge, CBI, Assam,
Addl. Court No. 3, Guwahati.

Dated Guwahati the November, 2024.

Sub: **Special Casual leave.**

Ref:- Your letter No. SPL/CBI-3/35/CL(O)/806/E, dtd. 02.11.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **special casual leave on 06.11.2024 and 08.11.2024** has been granted. The Special Judge, CBI, Assam, Addl. Court No. 1, Guwahati, and in his absence, the Special Judge, CBI, Assam, Addl. Court No. 2, Guwahati, and in his absence, the District & Sessions Judge, Kamrup (Metro) shall remain in charge of your Court and Office in your absence.

Yours faithfully,

Sdl-

REGISTRAR (VIGILANCE)

Memo No.HC.VII-105/2001/10824-10827 /A, dated

Copy to:

1. The Special Judge, CBI, Assam, Addl. Court No. 1, Guwahati.
2. The Special Judge, CBI, Assam, Addl. Court No. 2, Guwahati.
3. The District & Sessions Judge, Kamrup (Metro), Guwahati.
- ✓ 4. The Project Manager, Gauhati High Court.

CR 8/11/2024
REGISTRAR (VIGILANCE)
Shri